

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 118**

**CP (IB) No. 128/Chd/Pb/2023**

**IN THE MATTER OF:**  
**Punjab National Bank**

...

**Petitioner**

**Versus**

**Sahil Arora**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the petitioner** : Mr. D.K. Gupta, Advocate

**For the RP** : Mr. Raghav Kapoor, proxy counsel for Ms. Vijeta Sharma, Advocate with Mr. Manik Goyal, RP in person

**For the Personal Guarantor** : Dr. Rajansh Thukral & Mr. Siddharth Thukral Advocates

**ORDER**

It is stated by learned proxy counsel for the RP that the response of the objections is ready but the same is yet to be filed. Therefore, a date is requested by learned proxy counsel for the RP for filing the same. Let the same be filed within two days with a copy in advance to the counsel opposite. Learned counsel for the parties are directed to file short-written submissions at least one

week before the next date of hearing with a copy in advance to the counsel opposite.

Let the matter be listed on 07.08.2024.

**Sd/-**

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

**Sd/-**

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**